

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 30.08.2012

The meeting No.21/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.08.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.17/AM-13, dated 02.08.2012 and Meeting No.19/AM-13, dated 16.08.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 02.08.2012 and 16.8.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-13 dated 30.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

1	Case No.:4/10/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Rejected
	HQ File :01/84/050/00055/AM13/	RLA File :34/24/040/00303/AM12/	Lic.No/Date:3410034091 09.05.2012	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted additional information/details called for vide DGFT's letter dated 21.08.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:15/14/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Approved											
	HQ File :01/84/050/00114/AM13/	RLA File :05/24/040/00089/AM13/	Lic.No/Date:0510327778 19.06.2012												
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/63/2012-13/Hosy., dated 30.08.2012 as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td rowspan="2">1.</td><td rowspan="2">Infant Dress (Shell) made from 60% Cotton 40% Nylon knitted fabric, GSM-102+/-10% with inner fabric of 100% Polyester solid dyed</td><td rowspan="2">1000 Nos.</td><td>60% Cotton 40% Nylon knitted fabric, GSM-102+/-10%</td><td>1.02 Sq. meter per piece</td></tr> <tr> <td>100% Polyester solid dyed</td><td>0.94 Sq.</td></tr> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Infant Dress (Shell) made from 60% Cotton 40% Nylon knitted fabric, GSM-102+/-10% with inner fabric of 100% Polyester solid dyed	1000 Nos.	60% Cotton 40% Nylon knitted fabric, GSM-102+/-10%	1.02 Sq. meter per piece	100% Polyester solid dyed
S.No.	Export Product	Export Quantity	Import item	Quantity allowed											
1.	Infant Dress (Shell) made from 60% Cotton 40% Nylon knitted fabric, GSM-102+/-10% with inner fabric of 100% Polyester solid dyed	1000 Nos.	60% Cotton 40% Nylon knitted fabric, GSM-102+/-10%	1.02 Sq. meter per piece											
			100% Polyester solid dyed	0.94 Sq.											

	woven fabric, GSM-78+/-10% and trims of 100% Polyester knitted solid dyed fabric, GSM-40+/-10% with lining of 100% Polyester solid dyed woven fabric, GSM-90+/-10%, Style No.266302		woven fabric, GSM-78+/-10%	meter per piece
			100% Polyester knitted solid dyed fabric, GSM-40+/-10%	0.51 Sq. meter per piece
			100% Polyester solid dyed woven fabric, GSM-90+/-10%	0.66 Sq. meter per piece
2.	Girls Dress (Shell) made from 60% Cotton 40% Nylon knitted fabric, GSM-102+/-10% with inner fabric of 100% Polyester solid dyed woven fabric, GSM-78+/-10% and trims of 100% Polyester knitted solid dyed fabric, GSM-40+/-10% with lining of 100% Polyester solid dyed woven fabric, GSM-90+/-10%, Style No.266302	4000 Nos.	60% Cotton 40% Nylon knitted fabric, GSM-102+/-10%	1.07 Sq. meter per piece
			100% Polyester solid dyed woven fabric, GSM-78+/-10%	1.03 Sq. meter per piece
			100% Polyester knitted solid dyed fabric, GSM-40+/-10%	0.50 Sq. meter per piece
			100% Polyester solid dyed woven fabric, GSM-90+/-10%	0.77 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3

Case No.:18/14/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Approved		
HQ File :01/84/050/00117/AM13/	RLA File :05/24/040/00095/AM13/	Lic.No/Date:0510327786 19.06.2012			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/63/2012-13/Hosy., dated 30.08.2012 as detailed below:-					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Infant Dress made from 100% Polyester knitted fabric, GSM-40+/-10% with lining of 100% Polyester solid dyed woven fabric, GSM-90+/-10% with Indian diaper, Style No. 266249/915983	1700 Nos.	100% Polyester knitted fabric, GSM-40+/-10%	6.73 meter piece	Sq. per
			100% Polyester solid dyed woven fabric, GSM-90+/-10%	1.18 meter piece	Sq. per
2.	Girls Dress made from 100% Polyester knitted fabric, GSM-40+/-10% with lining of 100% Polyester solid dyed woven fabric, GSM-90+/-10% with Indian diaper, Style No. 266249/915983	3638 Nos.	100% Polyester knitted fabric, GSM-40+/-10%	7.66 meter piece	Sq. per
			100% Polyester solid dyed woven fabric, GSM-90+/-10%	1.28 meter piece	Sq. per
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:6/14/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Rejected
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4	HQ File :01/84/050/00105/AM13/	RLA File :05/24/040/00097/AM13/	Lic.No/Date:0510327977 21.06.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted required information/details called for vide DGFT's letter dated 24.07.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

5	Case No.:1/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Deferred
	HQ File :01/84/050/00188/AM13/	RLA File :05/24/040/00190/AM13/	Lic.No/Date:0510332087 21.08.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not intimated the net content of imported yarn in the export garment. The Committee, therefore, decided to ask the applicant firm to submit the above information/details to consider the proposal further. The Committee also observed that the application set in this case has not been received from the applicant firm and decided to await the same and defer the case for re-listing on 27.09.2012.			

6	Case No.:2/21/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Deferred
	HQ File :01/84/050/00189/AM13/	RLA File :05/24/040/00187/AM13/	Lic.No/Date:0510332136 21.08.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the same and defer the case for re-listing on 27.09.2012.			

7	Case No.:3/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Deferred
	HQ File :01/84/050/00190/AM13/	RLA File :05/24/040/00198/AM13/	Lic.No/Date:0510332416 23.08.2012	Defer Date: 27.09.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not intimated the net content of imported yarn in the export garment. The Committee, therefore, decided to ask the applicant firm to submit the above information/details to consider the proposal further. The Committee also observed that the application set in this case has not been received from the applicant firm and decided to await the same and defer the case for re-listing on 27.09.2012.			

MANUAL AGENDA CASES

(8)

Case No.424	M/s Imperial Readymade Garments Factory, Chennai
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/268/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0410137298 dated 13.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant (Trousers) made from 98% Cotton 2% Spandex fabric, GSM-340+/- 10%	62,087 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/- 10%, Cuttable width-51"	1,39,696 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, GSM-105+/-	25,455.670 Sq. meter

		10%, width-58"	
		Zippers	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.425	M/s Superhouse Ltd., Kanpur
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/257/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0610027023 dated 11.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the style No., separate CAD/CAM, drawing/design, sketch for each item, measurement chart, calculation sheet of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(10)

Case No.426	M/s Bansal Spinning Mills Ltd., Ludhiana
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/263/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.3010087162 dated 02.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Wool blended yarn	32,745	Polyester Top (Dyed)	19,008 Kgs.

	(Dyed) containing Polyester-18,010 Kgs., Wool-14,735 Kgs.	Kgs.	Greasy Wool	17,844 Kgs.
2.	Polyester Wool blended yarn (Grey) containing Polyester-18,010 Kgs., Wool-14,735 Kgs.	32,745 Kgs.	Polyester Top (Grey)	19,008 Kgs.
			Greasy Wool	17,844 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.427	M/s K.E. Technical Textiles Pvt. Ltd., Kolkata
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/224/AM-13/DES-V
Fixation of ad-hoc Norms against Annual Advance Authorization No.0210178882 dated 25.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case allowing 5% wastage on the content of yarn in export product as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coated fabric containing 9962 Kgs. high tenacity Polyester yarn 550 DTEX/96F AA Grade or 555 DTEX/96 F AA Grade	39,689 meter	High Tenacity Polyester yarn 550 DTEX/96F AA Grade or 555 DTEX/96 F AA Grade	10,460 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.428	M/s J.D. Jones & Co. Pvt. Ltd. Kolkata
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/262/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210179510 dated 06.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the details of the

export product are not clear. The Committee could not understand what the fabric is, whether it is sheet or fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to explain the above alongwith manufacturing process and stage-wise wastage for consideration of the proposal. The case stands for re-listing on 27.09.2012.

(13)

Case No.429	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated 23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.09.2012.

(14)

Case No.430	M/s Tozai Safety Pvt. Ltd., Kolkata
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/357/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0210173856 dated 09.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to make available the similar earlier decision taken in the matter. It was decided to defer the case for re-listing on 06.09.2012.

(15)

Case No.431	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/482/AM-09/DES-V

Ratification of input output norms against Advance Authorisation No.3110037930 dated 30.03.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Paralink	4,16,815 Kgs.	High Tenacity Polyester Filament Yarn	2,55,373 Kgs.
			White Polymer (LLDPE) Linear Low Density Polyethy	1,70,779 Kgs.
			Black Polymer/Master Batch	6835 Kgs.
			Kevlar/Synthetic fibre of high tensile strength of armind for industrial grade	501 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.432	M/s Ganga Acrowools Ltd., Ludhiana
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/264/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.3010086801 dated 13.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Nylon blended dyed yarn (under worsted system)(60% Acrylic	55,000 Kgs.	Acrylic Fibre 2-4 D	36,630 Kgs.
			Nylon Top 2-4 D	23,760 Kgs.
			Cationic Dyes 100% strength	660 Kgs.

	content 40% Nylon content)	Misc. Chemicals (Retarder/ Lev. Agent/Softner (Hydr./ Cationic/Bulky/Silicon), Acetic Acid, Non-Ionic washing agent, Anti static agent, Softner flakes	3520 Kgs.
		Misc. Dyes (Nylon dyes/ metal complex dyes) 100% strength	440 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.433	M/s Imperial Readymade Garment Factory India Pvt. Ltd., Chennai
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/269/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0410137984 dated 10.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant made from 72% Cotton 27% Polyester 1% Spandex Denim fabric, GSM-356+/-10%	45,163 Nos.	72% Cotton 27% Polyester 1% Spandex Denim fabric, GSM-356+/-10%, Cuttable width-57"	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
2.	Ladies Short made from 72% Cotton 27% Polyester 1% Spandex Denim fabric,	2538 Nos.	72% Cotton 27% Polyester 1% Spandex Denim fabric, GSM-356+/-10%, Cuttable width-57"	1.60 Sq. meter per piece

	GSM-356+/-10%		80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
3.	Ladies Pant made from 98% Cotton 2% Spandex fabric, GSM-325+/-10%	33,163 Nos.	98% Cotton 2% Spandex fabric, GSM-325+/-10%, width-53"	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
4.	Ladies Short made from 98% Cotton 2% Spandex fabric, GSM-325+/-10%	2812 Nos.	98% Cotton 2% Spandex fabric, GSM-325+/-10%, width-53"	1.60 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
5.	Ladies Pant made from 98% Cotton 2% Spandex fabric, GSM-340+/-10%	42,648 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/-10%, width-51"	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.434	M/s Commercial Syn Bags Ltd., Indore
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/266/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No. 5610000694 dated 28.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk containers with LLDPE Liner (Net content of PP Granules-454.546 MT, U.V. Stabiliser Master Batch-9.09 MT, LLDPE Granules-51.429 MT, LDPE Granules-15.239 MT), Packing Material-1.429 MT	530.304 MT	Polypropylene (PP) Granules	500 MT
			U.V. Stabiliser Master Batch	9.090 MT
			LLDPE Granules	54 MT
			LDPE Granules	16 MT
			Polypropylene (PP) Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.435	M/s Renfro India Pvt. Ltd., Mumbai
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/427/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 3110053482 dated 26.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted socks made of Wool, Nylon, Elastane & Polyester (Net	25,963 Kgs.	Wool yarn	21,021.390 Kgs. (including 5%

	weight of wool-20,020.372 Kgs., Nylon-5667.954 Kgs., Elastane- 261.603. Kgs. & Polyester-13.069 Kgs.), 17,296 Dozen.			wastage)
			Nylon yarn	5781.314 Kgs. (including 2% wastage)
			Polyester yarn	13.330 Kgs. (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.436	M/s Niyaz Apparels, Chennai
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/215/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No. 0410019299 dated 30.10.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the samples received from the applicant firm. The Committee observed that applicant firm has not given measurement, CAD/CAM, calculation sheet of export product in support of their proposal. In absence of above information, it is not possible for the Committee to calculate the requirement of fabric asked for. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to make available the above information for consideration of the proposal. The case stands for re-listing on 27.09.2012.

(21)

Case No.437	M/s Kanpur Plastipack Ltd., Kanpur
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/278/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0610017016 dated 30.01.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Containers Virgin	15,00,000 Kgs.	PP Granules Virgin	14,14,875 Kgs.
			PP Granules for lamination/coating virgin	1,96,875 Kgs.
			U.V. Stabiliser Master Batch (Additive Master Batch containing 20% U.V. Stabiliser) Virgin	28,875 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.438	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/078/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.3110043501 dated 08.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the NC in its meeting No.17/AM-11 held on 22.07.2010. Due to typographical error, the description of export product was not mentioned correctly in the minutes of the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the description of the export product against the Advance Authorization issued in this case and the description of export product may be read as under:-

“Paralink - Ultra Strong reinforcement fabric made up of Yarn (High Tenacity Polyester Filament Yarn), LLDPE, Master Batch and Kevlar.”

(23)

Case No.439	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/068/AM-11/DES-V

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the NC in its meeting No.16/AM-11 held on 15.07.2010. Due to typographical error, the description of export product was not mentioned correctly in the minutes of the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the description of the export product against the Advance Authorization issued in this case and the description of export product may be read as under:-

“Paralink - Ultra Strong reinforcement fabric made up of Yarn (High Tenacity Polyester Filament Yarn), LLDPE, Master Batch and Kevlar.”

(24)

Case No.440	M/s S.A.S. International, Faridabad
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/295/AM-13/DES-V
Amendment in norms for textiles goods shawls, madeups and garments manufactured from “Blended Yarns containing sheep wool, fine animal hair (Pashmina Wool) & wastage silk fibre.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and viewed that ‘wool’ is a generic term denoting sheep wool. Other types of animal hair like camel wool, rabbit wool, pashmina wool etc. are specific. The manufacturing process and stage-wise wastage for each type of animal hair are different in each case. If the applicant firm is interested to import specific type of wool such as pashmina wool etc., they may apply for fixation of ad-hoc norms before the Norms Committee. Accordingly, Committee after deliberations decided not to agree with the applicant firm for inclusion of Fine Animal Hair under SION J-312.
